

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 163/TDL//2011**

**Coram: Dr. Pramod Deo, Chairperson  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member**

**DATE OF ORDER: 29.11.2011**

**In the matter of**

Application for grant of inter-State trading licence to Kaushalya Infrastructure Development Corporation Limited, New Delhi.

**And  
In the matter of**

Kaushalya Infrastructure Development Corporation Ltd. ... **Applicant**

**ORDER**

The applicant, Kaushalya Infrastructure Development Corporation Ltd., a company registered under the Companies Act, 1956 (1 of 1956) has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 (36 of 2003) read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2009, for grant of Category-II licence for inter-State trading in electricity in whole of India, except the State of Jammu and Kashmir.

2. The applicant in its letter dated 9.11.2011 has submitted that the stipulation of power trading in the Memorandum of Association of the Company could not be fulfilled and has sought the permission of the Commission to withdraw the present petition to enable to replace the same with an appropriate application.

3. The petitioner has requested to adjust the filing fee of ₹ one lakh already paid, when it resubmits the application.

4. The prayer of the applicant is accepted. Accordingly, petition is disposed of as withdrawn with the direction that the applicant is at liberty to approach the Commission with the fresh application for grant of inter-State trading licence in accordance with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2009, after incorporating the trading in electricity in the objects clause of its Memorandum of Association.

5. The fee deposited by the applicant towards filing fee of this application for inter-State trading licence shall be adjusted against the application for inter-State trading licence, if filed within six months from the date of this order.

6. Petition No. 163/TDL/2011 is disposed of as withdrawn in terms of the above.

**Sd/-**  
**(M.DEENA DAYALAN)**  
**MEMBER**

**sd/-**  
**(V.S.VERMA)**  
**MEMBER**

**sd/-**  
**(Dr. PRAMOD DEO)**  
**CHAIRPERSON**